

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**OA/20/604/2019 &  
MA/20/493/2019**

**Dated: 28/06/2019**

## Between

1. P. Balaiah, S/o. Chennaiah,  
Aged about 51 years, Occ: Junior Engineer,  
Diesel Loco Shed, Gooty, Guntakal Division,  
South Central Railways, Ananthapur Dist., A.P.
2. G. Srinivasulu, S/o. G. Nanjappa,  
Aged about 52 years, Occ: Junior Engineer,  
Diesel Loco Shed, Gooty, Guntakal Division,  
South Central Railways, Ananthapur District, A.P.
3. R. Mallikarjuna Rao, S/o. Dwarakanatha Rao,  
Aged about 53 years, Occ: Junior Engineer,  
Diesel Loco Shed, Guntakal, Guntakal Division,  
South Central Railways, Ananthapur District, A.P.

## ... Applicants

1. The Union of India rep. by the Principal Chief Personnel Officer, South Central Railways, Head Quarters Office, Personnel Branch, 4<sup>th</sup> floor, Railnilayam, Secunderabad ò 500 071.
2. The Senior Personnel Officer, M&EL, South Central Railways, Head Quarters Office, Personnel Branch, 4<sup>th</sup> floor, Rail Nilayam, Secunderabad.
3. The Senior Divisional Personnel Officer, South Central Railways, Guntakal.
4. G. Surendra babu, Senior Section Engineer/ Diesel Mechanic, Diesel Loco Shed, Bejawada Bejawada Division, PF No.07007, A.P.
5. K. Ram Naik, Senior Section Engineer/ Diesel Mechanic, Diesel Loco Shed, Bejawada Bejawada Division, PF No. 09264449, A.P.

6. M. Ramakrishna, Senior Section Engineer/  
Diesel Mechanic, Diesel Loco Shed, Gooty,  
Guntakal Division, PF No.II 150349, A.P.  
... Respondents

Counsel for the Applicant : Mr. P. Lakshmana Rao  
Counsel for the Respondents : Mr. S.M. Patnaik, SC for Railways

***CORAM :***

***Hon'ble Mr. B.V. Sudhakar, Admn. Member***

***ORAL ORDER***

{Per Hon'ble Mr. B.V. Sudhakar, Member (Admn.)}

Heard Sri P. Lakshmana Rao, learned counsel for the applicants and Sri S.M. Patnaik, learned Standing Counsel, who took Notice on behalf of the respondents.

2. Since the cause of action for filing the O.A. is common and the relief sought for is one and the same for all the applicants, MA filed for joining together in single O.A. is allowed, subject to payment of individual Court fee of Rs.50/- by each of them, within a week.

3. The applicants are working as Junior Engineers in the respondent organization. They have represented to be promoted as Senior Section Engineers on 10.04.2015 in regard to the issue. The matter has already been dealt with by the Hon'ble High Court in W.P. No.26643/2008. The only prayer of the applicants is that they would like to make a fresh representation in this behalf to the respondents, which may be directed to be disposed of within a stipulated time frame.

4. In view of the above, the applicants may make a fresh representation to the respondents, within two weeks from the date of receipt of this order. The respondents shall, in turn, dispose of such representation of the applicants, within four weeks on receipt of the representation.

5. The O.A. is disposed of at the stage of admission with the above order. There shall be no order as to costs.

*(B.V. SUDHAKAR)*  
**MEMBER (ADMN.)**

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